



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

शनिवार, मे ५, २००७/विशाख १५, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment) Act, 2007 (Mah. XVII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XVII OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 5th May 2007).

An Act further to amend the Maharashtra Land Revenue Code, 1966.

Mah. WHEREAS it is expedient further to amend the Maharashtra Land  
XLI Revenue Code, 1966, for the purposes hereinafter appearing; it is  
of hereby enacted in the Fifty-eighth Year of the Republic of India as  
1966. follows :---

1. (1) This Act may be called the Maharashtra Land Revenue Code (Amendment) Act, 2007.

(2) It shall come into force on the 1st August 2007.

Short title  
and  
commence-  
ment.

Amendment of section 42 of Mah. XLI of 1966. 2. Section 42 of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as "the said Code"), shall be re-numbered as sub-section (1) thereof and after the said sub-section (1) as so re-numbered, the following sub-section shall be added, namely:—

"(2) Notwithstanding anything contained in sub-section (1), no such permission shall be necessary for conversion of use of any agricultural land for the personal *bona fide* residential purpose in non-urban area, excluding,—

(a) the area mentioned in clause (2) of the *Explanation* to section 47A, as a peripheral area of the Municipal Corporation or the Municipal Council ;

(b) the areas falling within the control line of the National Highways, State Highways, District Roads or Village Roads ;

(c) the areas notified as the Eco-sensitive Zone by the Government of India. "

Amendment of section 44 of Mah. XLI of 1966. 3. In section 44 of the said Code, in sub-section (1), for the portion beginning with the words " If an occupant " and ending with the words " for a non-agricultural purpose, or ", the following shall be substituted, namely:—

"Subject to the provisions of sub-section (2) of section 42, if an occupant of unalienated land or a superior holder of alienated land or a tenant of such land—

(a) which is assessed or held for the purpose of agriculture, wishes to use it for a non-agricultural purpose, or "

Amendment of section 117 of Mah. XLI of 1966. 4. In section 117 of the said Code, after clause (5), the following clause shall be inserted, namely:—

"(5a) agricultural lands in non-urban area used for personal *bona fide* residential purpose under sub-section (2) of section 42 ;